

CENTRAL ADMINISTRATIVE TRIBUNAL.
PRINCIPAL BENCH

RA No. 91/2004 in
OA No. 2875/2002

New Delhi, this the 06 day of ^{April} March, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER(J)
HON'BLE SHRI S.A. SINGH, MEMBER(A)

Union of India & Ors. .. Review applicants.

-Versus-

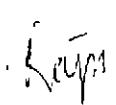
Dubey Singh Pal & Ors. -Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present R.A. is filed by the review applicants (respondents in O.A.), seeking review of our order dated 16.02.2004 passed in OA-2875/2002 along M.A. 707/2004 for stay of operation of the order dated 16.02.2004 and M.A. 708/2004 for hearing the review application on merits. We have perused the order dated 16.02.2004. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. along with M.As are accordingly dismissed, in circulation.


(S.A. Singh)
Member(A)


(Shanker Raju)
Member (J)